

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 107
CP No. (IB) - 28/95/JPR/2024
Under Section 95 of IBC, 2016

In the matter of:

Toyota Financial Services India Ltd.

... Applicant/Creditor

Versus

Rishi Raj Singh (PG to CD- M/s Chandraudai Automobiles Pvt. Ltd.

... Guarantor/Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant : Pratik Jain, Adv.

For the Respondent : Karan Pratap Singh, Adv.

ORDER

Heard Mr. Pratik Jain, Adv. appearing for the Petitioner. Mr. Karan Pratap Singh, Adv. appearing for the Respondent. Learned counsel for the Petitioner seeks to withdraw the present company petition. Prayer is allowed. Mr. Karan Pratap Singh, Adv. appearing on behalf of the Respondent submits that he has filed his preliminary objections by e-filing. However, physical copy of the same is not before us. Learned counsel for the Petitioner further submits that liberty may be given to file fresh application in future. In view of his submissions, liberty to file fresh application is granted to the Petitioner. **CP No. (IB) - 28/95/JPR/2024** is dismissed as withdrawn.

Sd/-

(Rajeev Mehrotra)
Technical Member

Sd/-

(Deep Chandra Joshi)
Judicial Member

July 10, 2024